

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 407/JPR/2023
CP No. (IB)- 87/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Apollo Pipes Ltd.

... Operational Creditor/Applicant

Versus

Tonk Water Supply Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Rishabh Singh, Adv.

For the Respondent : Siddharth Singh, Adv.
Nikhil Yadav, Adv.

ORDER

Heard Mr. Rishabh Singh, Adv. appearing on behalf of the Liquidator. Mr. Siddharth Singh, Adv. appearing on behalf of the Respondent No. 5. Mr. Nikhil Yadav, Adv. appearing on behalf of Respondent No. 4. Speed post sent to the Respondent Nos. 1-3 returned unserved with the endorsement that these persons are not residing at the given address. Liquidator was further directed to send the copy of the proceeding to the Respondents. In this regard, an affidavit of service has been filed by the Liquidator. Copy of the proceedings dated 01.08.2023 was served to the Respondents at their given address. Though, speed post returned undelivered, Respondents have been served through e-mail ID of the Company. On the same ID, other respondents are appearing in the proceedings. Hence,

Sd/-

Sd/-

service has been duly effected to Respondent No. 1-3. They are proceeded ex-
parte. Pleadings are complete in this matter. List the matter on 17.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 23, 2024